

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II,
SECTION 3, SUB-SECTION (i)]

Government of India
Ministry of Finance
Department of Revenue
(Central Board of Indirect Taxes and Customs)

Notification
No. 75 /2018-Customs (N.T.)

New Delhi, the 21st August, 2018

G.S.R. (E).-In exercise of the powers conferred by sub-section (1) of section 4 of the Customs Act, 1962 (52 of 1962), the Central Board of Indirect Taxes and Customs, hereby makes the following further amendments in the notification of the Government of India, Ministry of Finance (Department of Revenue) No. 82/2017-Customs (N.T.), dated the 24th August, 2017, published vide number G.S.R. 1064(E), dated the 24th August, 2017, namely:—

In the said notification, in Table 2, in column (2) —

- (i) against serial number 7, after item (ii), the following item shall be inserted, namely:—
“(iii) The Karanja Terminal in Uran Taluka, Raigad District of Maharashtra.”;
- (ii) against serial number 9, in item (i), after the word Raigad, the brackets & words

“(excluding Karanja Terminal in Uran Taluka)” shall be inserted.

F.No.434/21/2017-Cus.IV



(Zubair Riaz)
Director (Customs)

Note: The principal notification No. 82/2017-Customs (N.T.), dated the 24th August, 2017 was published in the Gazette of India, Extraordinary vide number G.S.R.1064 (E), dated the 24th August, 2017 and was last amended by notification No. 23/2018 -Customs (N.T.), dated the 28th March, 2018, published in the Gazette of India, Extraordinary vide number G.S.R. 293(E), dated the 28th March, 2018